

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.202

IA-5663/2022 IA-4742/2022

In

IB-595(ND)/2022

IN THE MATTER OF:

M/s. Sumargsai Technologies Pvtg Ltd.

Vs.

Energy Efficiency Services Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 17.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant :

For the Respondent : Adv. Samdarshi Sanjay

ORDER

IA-4742/2022:-

The Delay in filing reply affidavit is condoned.

IA allowed.

IA-5663/2022:-

Issue notice to the Respondents.

The Applicant is directed to serve notice alongwith a copy of the IA on the Respondents and file proof of service and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List on **21.02.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)